

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7	23.1.95.	<p style="text-align: center;"><u>M.A. 40/95.</u></p> <p>It was mentioned by Shri S.Ray on behalf of Mr.A.K.Ray, learned Standing Counsel(I.T.) that an application has been filed on behalf of the Department seeking permission to convene a D.P.C. pending disposal of the case. Put up on 1.2.1995 along with O.A.667/94 and O.A. 690/94.</p> <p style="text-align: right;"><u>8/3/1</u> Member(Admn.)</p>	<p>05-NO-4 may certainly be seen counter to the intervention petition in MA.724/94 at fl. B has not been filed by Petitioner's counsel.</p> <p>for further orders.</p> <p>(D. 13)</p>
8	16.3.95	<p>None present for the applicant.</p> <p>List it on 23.3.1995.</p> <p style="text-align: right;"><u>8/6/1</u> MEMBER (ADMINISTRATIVE)</p>	<p>for further orders.</p> <p>(D. 13)</p>
9	23.3.95	<p>Petitioner's counsel Shri R.B. Mohapatra seeks permission to withdraw the petition for the reasons stated in the memo filed on 7.2.1995.</p> <p>Permission granted. Petition is dismissed as withdrawn.</p> <p style="text-align: right;"><u>VICE-CHAIRMAN</u></p> <p>for further orders.</p> <p>(D. 13)</p>	<p>counter to the intervention petition at fl. B has not been filed by the Petitioner's advocate.</p> <p>for further orders.</p> <p>(D. 13)</p>